

Government of India
Directorate General of Foreign Trade
O & M Section, Udyog Bhavan, New Delhi.

Dated, the 03rd May, 2007

O & M Instruction No. 07 /07

Subject : Interpretation / clarification of Foreign Trade Policy / Handbook of Procedure / ITC (HS) etc.

In terms of Para 2.3 of Foreign Trade Policy, all requests regarding any question or doubt in respect of interpretation of any provision contained in Foreign Trade Policy, classification of any item in ITC (HS) or Handbook of Procedures, Vol. 1 & 2 or schedule of DEPB rates shall be referred to the DGFT. Having regard to the nature of the request, such request may be referred to the Policy Interpretation Committee in the DGFT.

2. In no case, clarification of any provision of Policy / Handbook of Procedures / schedule of DEPB rates, including clarification leading to interpretation of Policy / Procedures, shall be issued without the approval of the DG.

3. The communication to be issued regarding any clarification / interpretation of Policy / Procedures shall be issued only with the due approval of DG. Communication issued in this regard should specifically state at the end that the same is issued with the approval of the competent authority i.e. DG and every such communication shall be issued under the signatures of an officer not below the level of Joint DGFT.

4. All such communications shall be issued only from the file of the Policy Section where the issue relating to clarification / interpretation of Policy / Handbook of Procedures has been dealt with.

5. These instructions are in supersession to the earlier O & M Instruction No. 2 / 2006 dated 9.5.2006 and O & M Instruction No. 3 / 2006 dated 15.5.2006.

6. Strict compliance of these instructions must be ensured. This issues with the approval of DGFT.

Sd/-
(Mukesh Bhatnagar)
Joint Director General of Foreign Trade

To,

All Addl. DGFTs / EC / Joint DGFTs / Deputy DGFTs

Copy to : All Zonal Joint DGFTs / Regional Offices.

1. PPS to CS
2. PPS to DGFT

(File No. 1/69/12/03/07/O&M)